

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) The Scheme of ICDS is a Centrally Sponsored Programme implemented through the State Governments/UT Administrations. The Government releases Grant-in-Aid to the States/UTs on a sharing ratio of 90:10 for all components including Supplementary Nutrition Programme (SNP) for North east and 50:50 for SNP and 90:10 for all other components for all States other than North East. There is no provision to release financial assistance to Non-Government Organisations (NGOs) for engagement in Child Development Schemes by Government of India.

The States have been given the autonomy, within the overall framework of the ICDS Scheme to entrust projects to a voluntary organization including NGOs for which grants to them would be provided by the concerned State Government/UT Administration. The responsibility for deciding terms and conditions of MOUs, Agreements with NGOs etc. rest with the State Governments/UT Administrations.

With a view to strengthen the ICDS scheme, it has been decided to assign management and operation of upto 10% projects to PRIs and separately to NGOs/ voluntary organizations under the restructured ICDS. No objection from any State Government have been received so far in this regard.

Modernising adoption of Indian children

1847. SHRI T. M. SELVAGANAPATHI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering to modernise the adoption of Indian children;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has started central receipt of applications for inter-country adoption and these are being referred to Indian adoption Agencies; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD

DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The adoption system in the country has been streamlined with notification of the 'Guidelines Governing the Adoption of Children, 2011' and implementation of Child Adoption Resource Information and Guidance System (CARINGS) by the Central Adoption Resource Agency (CARA).

(c) and (d) Yes, Sir. The online registration of application for adoption has commenced in January, 2012 and 1473 cases have been registered upto 5.03.2013 under the Central System, out of which 1168 cases have been approved.

Providing nutritional food to women and children

1848. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is assisting the States including Andhra Pradesh in providing quality nutritional food to the women and children;

(b) if so, the State-wise and year-wise details thereof, in the Eleventh and Twelfth Plan period; and

(c) the amount allocated, released and spent for this period?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Integrated Child Development Services (ICDS) Scheme is a Centrally sponsored Scheme being implemented through the States/UTs. Supplementary Nutrition to the children (6 months-6 years) and pregnant and lactating mothers is one of the services provided under the scheme.

Supplementary nutrition under ICDS is primarily designed to bridge the gap between the Recommended Dietary Allowance (RDA) and the Average Daily Intake (ADI).

Keeping in view the orders of Apex Court, Government of India revised the cost norms for supplementary nutrition in 2004 and again in 2008-09 as under: